

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.212 – IA/474(AHM)2024
In
CP(IB) 339 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vardhman Textiles

.....Applicant

V/s

Bansal Multiflex Ltd

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nipun Singhvi, Advocate a. w. Mr. Mayur Jugtawat,
Advocate

:Mr. Kailash T Shah present in person

For the Respondent

:

ORDER
(Hybrid Mode)

IA/474(AHM)2024

This is an application filed by the Chairman of the Monitoring Committee seeking the following prayers:

- a) To allow the Applicant to amend or modify the approved resolution plan as mentioned in para 13 as requested by Resolution Applicant without having any effect on the rights of stakeholders in the resolution plan and;
- b) To take on record status report for the period from 31.05.2022 to 24.01.2024 in the matter of Bansal Multiflex Limited;
- c) Any other order that the Hon'ble NCLT may find fit in the facts and circumstances of the present case.

An additional affidavit has been filed under Diary No. D 4954 dated 27.06.2024 along with that the minutes of the Monitoring Committee. It is seen on Page No.13 wherein Monitoring Committee has resolved to file a closure report in the matter. Considering that the Monitoring Committee has already passed the resolution for closure of the

matter. We deem it appropriate to take the same on record. Further, status report is taken on record.

Regarding the prayer of the applicant herein seeking change in the Directorship, the applicant is directed to approach Regional Director, MCA for resolution of the matter pertaining to change in the directorship.

Accordingly, the matter stands closed, IA/474(AHM)2024 stands disposed of.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)